

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:203
ANSWERED ON:22.11.2011
ENEMY PROPERTY BILL
Owaisi Shri Asaduddin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a new Enemy Property Bill has been introduced in Parliament;
- (b) if so, the details thereof;
- (c) whether this new Bill is in accordance with the assurance given by the Government to the House regarding protection of custodians and heirs interests;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e) The Enemy Property (Amendment and Validation) Second Bill, 2010 was introduced in the Lok Sabha on 15.11.2010. In pursuance of the rules relating to the Department related Parliamentary Standing Committee, the Chairman, Rajya Sabha referred the Enemy Property (Amendment and Validation) Second Bill, 2010 to the Committee on 30th December, 2010 for examination and report. The Committee has since submitted its report. The Committee has recommended that the Government may withdraw the present Bill and bring forward a fresh Bill before the Parliament incorporating the views and observations of the Committee.